

Bench No. I

NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA

C.P(IB) NO.244/KB/2017  
IA-309/KB/2017  
IA-310/KB/2017

Present: Hon'ble Member (J) Shri Vijai Pratap Singh

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 27<sup>th</sup> July, 2017, 10.30 A.M

Name of the Company		Burn Standard Company Ltd	
Under Section		10 IBC	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

PARTHA KAMAR SEN R P

Partha Kumar  
27/7/2017

Shamshur Rahman Beg, Adv.  
for Burn Standard Co Ltd  
union & Burn Standard Union.

Shamshur Rahman Beg

SIDDHARTHA BANERJEE, Adv.

URMILA CHAKRABORTY, Adv.

} for Rukman Electrodes  
Pvt. Ltd.

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Mr. Jishnu Saha, Sr. Advocate  
Mr. Niladri Khanna, Advocate

} for Jindal Stainless Limited,  
an Operational Creditor

28/8/17

27/7/17

Asitjit Chatterjee

Advocate For Burn Standard Union  
27.07.17

Normalya Dasgupta  
R.L. Mitra

Advocate for Shree Mangla International  
(Operational Creditor)  
27/7/17

Susanta Pal  
with Ranjit Rajek for Buan Standard Ex-employees  
Advocate welfare Association Hawrah (Respondents)

Abhishek Sikdar (Buan Standard  
Advocate Employees Union  
Cite) ~~Sikdar~~ 27.07.17

- 1) Anurita Tewari
  - 2) Shambhunath Ray
  - 3) Radhamohan Ray
- Advocate

Advocate for the workmen Union

27/07/2017 – CP (IB) No.244/2017 [IA Nos. 309 & 310/2017] – Burn Standard Ltd.

## **ORDER**

Ld. Counsels for the corporate debtor/applicant, Interim Resolution Professional (IRP), Shri Partha Kamal Sen and representative of Employees Union as well as Ex-employees Association are present.

IRP has submitted Progress Report in the case wherein it is mentioned that CoC in the meeting held on 25/07/2017 has approved the name of IRP to act as RP. He has further informed that in the CoC meeting there is only one financial creditor, whose signature is on the minutes of the meeting. IRP has also filed the attendance sheet of the meeting of CoC along with the Progress Report, which shows that United Bank of India has signed on the attendance sheet of the CoC meeting dated 25/07/2017.

In view of the unanimous resolution of the CoC IRP is hereby appointed as RP.

Representatives of operational creditors, employees union and ex-employees association have made a request that they are not aware of the application which has been filed in the Court. IRP is directed to supply the copy of the Section 10 application to employees union of the recognized unions, including ex-employees association.



Other operation creditors, who are interested in the copy of the petition may apply to the Registry for the same.

RP has informed that the corporate debtor has given the information regarding the gratuity claim and leave encashment claim of the ex-employees only, but till date he has no information in respect of other dues of the employees. He has further made a request that concerned officials of the Corporate Debtor, particularly the Chief Manager (F&A) and the Accountant be directed to provide necessary information pertaining to the correct creditors' ledger, as well as the complete list of ex-employees together with the arrear amount calculation.

Prayer is allowed. Chief Manager (F&A) and the Accountant of the corporate debtor is directed to provide the complete details pertaining to the creditors' ledger as well as complete list of employees and ex-employees together with the arrear amount calculation within 10 days from the date of the order.

List the matter on 16/08/2017.

  
(Vijai Pratap Singh)  
Member (J)